

In the Central Administrative Tribunal
Calcutta Bench

MA.107 of 2000
(OA 1422 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

Sankari Paul @ Debnath

- VS -

Gopal Seal & Ors.

For the Applicant : Mr. S. Dan, Advocate

For the Respondents: Mr. B.C. Sinha, Advocate
Mr. S. Chowdhury, Advocate (for SE Rly.)

Heard on : 4-5-2000

Date of Order : 4-5-2000

ORDER

D. PURKAYASTHA, JM

Heard Id. Advocates for both the parties. We refer to the Order 1 rule 10(2) of the CPC which runs as follows :

"The Court may at any stage of the proceedings, either upon or without the application of either party, and on such terms as may appear to the Court to be just, order that the name of any party improperly joined, whether as plaintiff or defendant, be struck out, and that the name of any person who ought to have been joined, whether as plaintiff or defendant, or whose presence before the Court may be necessary in order to enable the Court effectually and completely to adjudicate upon and settle all the questions involved in the suit, be added".

In view of above, we find no impediment to allow the present applicant Smt. Sankari Debnath to be added as respondent No.6 in the original application since she stated that her presence would be necessary for the purpose of adjudication of this case. Accordingly, application is allowed and she would be added as intervenor in this case.

gsm
(G.S. Maingi)

DP
(D. Purkayastha)